



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (TENTH AMENDMENT) RULES

FOR THE YEAR 2003

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

....

ORDERS BY THE GOVERNOR

NOTIFICATION

The 19th February, 2003

No. Health.272/2002/Pt/21:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

1. Short title and Commencement :- (1) These rules may be called the Meghalaya Medical Attendance (Tenth Amendment) Rules, 2003.
(2) They shall come into force at once.
2. Addition of new clause to Sub-Rule (3) of Rule 10 – In Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules 1981, after clause (ai) the following new clause (aj) shall be added namely:-
(aj) Ruby General Hospital, Kolkata.

Sd/- P. S. Dkhar,
Deputy Secretary to the Govt. of Meghalaya
Health & Family Welfare Department

....

Memo No.Health.272/2002/Pt/21-A

Dt. Shillong, the 19th Feb, 03.

Copy forwarded to:-

- 1) The Director of Printing and Stationery, Meghalaya, Shillong for favour of publication in the Meghalaya, Gazette.
- 2) All Administrative.
- 3) All Heads of Department.
- 4) The Director of Health Services (MI)/(MCH&FW)/(R), Meghalaya, Shillong.
- 5) Dr. Aninda Chatterjee, Senior Co-ordinator (Clinical Services), Kasba Golpark, E.M. By pass, Kolkata – 700107.

By order etc.,

Deputy Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

....